

ITEM NO.35+52

COURT NO.4

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 43346/2019

(Arising out of impugned final judgment and order dated 30-04-2019 in CRLPIL No. 22/2019 passed by the High Court of Judicature at Bombay)

GURDEEP SINGH SACHAR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.186156/2019-CONDONATION OF DELAY IN FILING and IA No.186158/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No. 41632/2019

(FOR ADMISSION and I.R. and IA No.187945/2019-CONDONATION OF DELAY IN FILING)

Date : 13-12-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Mahaveer Singh, Sr. Adv.
Mr. Gautam Awasthi, AOR

Mr. K. Radhakrishnan, Sr. Adv.
Ms. Shirin Khajuria, Adv.
Ms. Nisha Bagchi, Adv.
Ms. Pooja Sharma, Adv.
Mr. B. Krishna Prasad, AOR

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Shyam Divan, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. Anshuman Sirvastava, Adv.
Ms. Devika Mohan, Adv.
Mr. Anirudh Bhatia, Adv.
Mr. Ajitesh Soni, Adv.
Mr. Baldev Atreya, Adv.
Mr. E. C. Agrawala, AOR

Mr. Nakul Dewan, Sr. Adv.
M/S. AP & J Chambers, AOR

UPON hearing the counsel the Court made the following
O R D E R

Exemption from filing certified copy granted.

Delay condoned.

The special leave petitions are dismissed.

However, in SLP Diary No. 41632 of 2019, it is open for the Union of India to apply for a review insofar as the GST aspect is concerned before the High Court of Bombay. If this is done within a period of four weeks from today, the review petition will be disposed of on merits.

Application for impleadment stands dismissed.

(NIDHI AHUJA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER